

O.A./202/87

(2)

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

23/4/1987

Heard learned advocate Mr MR Shah. This application is impugning the order at Annexure 'C' based on appointment of fixed period i.e. 90 days which has been extended with a direction since 1977 and continued until the impugned order. The applicant was allowed qualifying to appear in qualifying examination 3 times since his joining in 1977 namely 1982, 1983, and 1985. These examinations were held specifically for the ad-hoc employees for absorption as regular employees. The applicant has appeared in the examinations but claims that he has not been informed and no result has been published. He requests sympathetic consideration on the above grounds.

After hearing the learned advocate, we find that the application has no merits. The respondents has admittedly appointed the applicant on ad-hoc and short term period and for regularisation, he has been given three times a chance for appearing in qualifying examination. Whether the result of the examination is declared or not, the fact stands, that the applicant has appeared for examination and there is no result declaring him successful. So far the respondent has continued him in ad-hoc service, but now on his failing to qualify for regular appointment, the impugned order has been passed. We find that there is no merit in the application. With these observations we summararily dismiss the application.

Pravin
(P H Trivedi)
Vice Chairman

Sameer
(P M Joshi)
Judicial Member

pm: